

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4603
ANSWERED ON:22.08.2000
IMMOVABLE PROPERTY OF KASHMIRI MIGRANTS
VISHNU DATT

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government have issued any direction to the State Government to protect the immovable/movable properties of the Kashmiri Pandit Migrants;
- (b) if so, whether the State Government has implemented the Jammu and Kashmir Migrant Immovable Property (Preservation, Protection and Restrain on Distress Sales) Act, 1997;
- (c) if not, whether the Union Government propose to impress upon the J&K Government to implement the act;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)to(e): A Statement is laid on the Table of the House.

Statement referred to in respect of parts (a) to (e) of Lok Sabha Unstarred Question No.4603 for reply on 22.08.2000.

Government of J&K has passed the J&K Kashmiri Migrants` Immovable Properties (Preservation, Protection and Restraint of Distress Sales) Act, 1997. The State Government has informed that it is taking all possible and necessary steps for protection and security of migrants` properties under the Act. The Deputy Commissioners have been told to involve Revenue and Police officials and local community jointly in ensuring the safety of the migrants` properties. The Union Government has requested the State Government to take speedy action regarding fixation of rent in those cases where the properties have been occupied by the CPMFs and expedite the payment of compensation in those cases where properties have been damaged in militancy related incidents. Out of a total of 701 houses (belonging to migrants) under the occupation of security forces in the Valley, assessment of rent has been made by the respective district administration in 387 cases and sanctions have been issued in 165 cases. Out of a total of 635 migrant houses under the unauthorised occupation of various persons in the Valley, the district administration have issued notices in 609 cases for vacation of these houses. As per the last records, the State Government had so far disbursed Rs.28.60 crores in 4691 damaged structures.